

No. 25

THURSDAY 17 DECEMBER, 2009

11.30 A.M.

11 30 AM – 12 30 PM

1. QUESTIONS

(1) STARRED QUESTIONS

(a) Questions Answered:-

Starred Question at Sl. Nos. 1A, 2A, 3A, 4B, 5B, 6B, 8A and 9C for the day were orally answered.

(b) Reply Postponed:-

Reply to Starred Question No. 7A was postponed to 18/12/2009.

(c) Replies Laid:-

Replies to the rest of the Starred Questions were laid on the table.

(2) POSTPONED UNSTARRED QUESTIONS LAID ON THE TABLE

Postponed Unstarred Question No.54 tabled by Shri Ramesh Tawadkar, MLA regarding 'Maintenance of Roster by High Schools', (originally slated for answer on 5.8.2009) was laid on the table.

(3) UNSTARRED QUESTIONS

Replies to Unstarred Questions (Corrected) in the list for the day were laid on the table.

12 37 PM

2. **ZERO HOUR MENTION**

(1) **SHRI MANOHAR PARRIKAR**, Leader of Opposition made a mention regarding encroachment noticed on the proposed plot to be allotted to Late Bhausahab Bandodkar Memorial Trust.

SHRI JOSE PHILIP D'SOUZA, Minister for Revenue replied to the mention.

(2) **SHRI MANOHAR PARRIKAR**, Leader of Opposition made a mention regarding the fear and anxiety in the minds of people that Lamanyes on the beach at various places in the State are creating problems to tourists visiting on beach thereby giving bad name to State.

SHRI FRANCISCO X. PACHECO, Minister for Tourism replied to the mention.

(3) **SHRI MANOHAR PARRIKAR**, Leader of Opposition made a mention regarding the fear and anxiety in the minds of people that inspite of clear assurance given in the assembly during monsoon season, the Deputy Collector is not executing demolishing order in CRZ area in respect to the illegal construction by True Axis at Morjim.

SHRI ALEIXO SEQUEIRA, Minister for Environment replied to the mention.

(4) **SHRI DAYANAND NARVEKAR** made a mention regarding the implementation of Sports Policy by Education Department including Xth and XIIth exams are not in time with the policy that insistence of prelim examinations at the cost of National/State participation is proving detrimental sportsman.

SHRI ATANASIO MONSERRATE, Minister for Education replied to the mention.

12 53 PM

3. **CONGRATULATORY MOTION**

SHRI RAMKRISHNA DHAVALIKAR, Minister for Transport moved the following:

“This House congratulates “Churchill Brothers Football Team” for winning “Durand Cup” and “IFA Shield”, first Goan team to do so and thus bringing laurels to the State of Goa”.

The following members spoke on the congratulatory reference:-

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| 1. Shri Ramkrishna Dhavalikar, Minister for Transport | 12 53 p.m. |
| 2. Shri Rajesh Patnekar | 12 58 p.m. |
| 3. Shri Dayanand Narvekar | 12 59 p.m. |
| 4. Shri Mauvin Godinho, Deputy Speaker | 1 03 p.m. |
| 5. Smt. Victoria Fernandes | 1 07 p.m. |
| 6. Shri Damodar Naik | 1 09 p.m. |
| 7. Shri Francisco X. Pacheco, Minister for Tourism | 1 11 p.m. |
| 8. Shri Francis D'Souza | 1 13 p.m. |

(House adjourned for lunch at 1 15 p.m. and resumed its sitting at 2 30 p.m.)

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| 9. Shri Laxmikant Parsekar | 2 30 p.m. |
| 10. Shri Francis Silveira | 2 34 p.m. |
| 11. Shri Jose Philip D'Souza, Minister for Revenue | 2 37 p.m. |
| 12. Shri Filipe Nery Rodrigues, Minister for Water Resources .. | 2 40 p.m. |
| 13. Shri Manohar Azgaonkar, Minister for Panchayat | 2 43 p.m. |
| 14. Shri Digambar Kamat, Chief Minister | 2 51 p.m. |
| 15. Shri Churchill Alemao, Minister for PWD | 2 55 p.m. |
| 16. Shri Pratapsingh Rane, Speaker | 3 00 p.m. |

The motion was adopted unanimously.

3 02 PM

4. PAPERS LAID

SHRI RAVI NAIK, Minister for Co-operation laid the copy of the rules pertaining to the Goa Co-operative Societies (1st Amendment) Rules, 2009.

5. CALLING ATTENTIONS

3 02 PM

(1) SHRI CHANDRAKANT KAVALEKAR called the attention of the Chief Minister to the fear and anxiety in the minds of the villagers about the reported news in the daily Gomantak, Pudhari, Lokmat and other newspapers dated 15/12/2009, about the mining leases covering five panchayats namely Naqueri-Betul, Fatorpa, Morpirla, Benurdem, Khadem, Basrai-Telai, Balli and Paddi-Barcem in Quepem Constituency as applied by several agencies. Information was not given to the villagers as required by keeping the villagers in dark as the land required for mining is agricultural land which is owned by the Scheduled Tribe community and is the only source of their livelihood. The Government should clarify the same and give an assurance in the House that the land belonging to the Scheduled Tribe community and their residence situated therein will not be disturbed.

SHRI DIGAMBAR KAMAT, Chief Minister made a statement in regard thereto.

SHRI CHANDRAKANT KAVALEKAR sought clarifications.

3 08 PM

(2) SHRI LAXMIKANT PARSEKAR called the attention of the Minister for PWD to the apprehension in the minds of the people from Mandrem Constituency about the Government decision to shift all the files pertaining to road works in Mandrem Constituency from Sub Div.II (Siolim) to Sub Div. I (Pernem) thereby bringing the works of three Assembly Constituencies namely Dhargal, Pernem and Mandrem under Sub Div.I and leaving only Siolim Constituency under Sub Div.II resulting in uneven distribution of works among two Sub Divisions under WD XIII and has seriously affected the development works in Mandrem

Constituency. The Government should initiate prompt action to restore the files back to Sub Div. II (Siolim) in order to enable even distribution of works under two Divisions.

SHRI CHURCHILL ALEMAO, Minister for PWD made a statement in regard thereto.

Following Members sought clarifications:

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| 1. Shri Laxmikant Parsekar | 3 11 p.m. |
| 2. Shri Digambar Kamat, Chief Minister | 3 20 p.m. |
| 3. Shri Manohar Parrikar, Leader of Opposition | 3 22 p.m. |

3 23 PM

6. RECONSIDERATION OF THE GOA PANCHAYAT RAJ (AMENDMENT) BILL, 2009 (BILL NO. 4 OF 2009) BY THE HOUSE UNDER RULE 162 OF THE RULES AND PROCEDURE AND CONDUCT OF BUSINESS OF THE GOA LEGISLATIVE ASSEMBLY.

SHRI PRATAPSINGH RANE, Speaker read the message received from His Excellency, the Governor of Goa.

"I request the august House to reconsider the Goa Panchayat Raj (Amendment) Bill, 2009. While keeping in mind the Constitutional scheme of Panchayats under the 73rd Amendment of the Constitution, the House may, at the same time, consider incorporating safeguards, interalia, in the form of an independent fast track Tribunal, which could be a final arbiter to decide the issue as a whole and whose decision would be binding on the parties. The time limit for any party to approach the Tribunal or for speedy disposal of such proceedings can be suitably incorporated".

SHRI MANOHAR AZGAONKAR, Minister for Panchayati Raj moved that the Goa Panchayat Raj (Amendment) Bill, 2009 be taken into reconsideration.

Following Members sought clarifications:

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| 1. Shri Manohar Parrikar, Leader of Opposition | 3 24 p.m. |
| 2. Shri Digambar Kamat, Chief Minister | 3 26 p.m. |
| 3. Shri Manohar Azgaonkar, Minister for Panchayat | 3 29 p.m. |
| 4. Shri Dilip Parulekar | 3 31 p.m. |

Hon'ble Speaker suspended the Rule 306 of the Rules of Procedure and Conduct of Business of the Goa Legislative Assembly for curtailment of the notice period of 36 hours and ordered that the Bill be taken up for reconsideration tomorrow i.e. 18/12/2009.

(House adjourned for tea at 3 49 p.m. and resumed its sitting at 5 00 p.m.)

5 00 PM

7. DISCUSSION ON MATTER OF URGENT PUBLIC IMPORTANCE FOR SHORT DURATION

(1) S/SHRI MANOHAR PARRIKAR, VASUDEV GAONKAR, MAHADEV NAIK, DAMODAR NAIK, LAXMIKANT PARSEKAR, DILIP PARULEKAR, ANANT SHET, DAYANAND MANDREKAR AND RAJESH PATNEKAR raised the following matter of urgent public importance:

"That the House discuss the serious law and order situation in the state arising due to lack of any serious leadership in the Police agency. Incidents such as:

- (i) Rape of Russian tourist and total neglect by Police machinery to register the case immediately giving state a very bad name internationally.
- (ii) Involvement of IGP's son in accident of Government vehicle at 04.00 a.m. in the first week of December and failure of Government to act.
- (iii) Failure to act on reported of Belly dance at Anjuna Police station after Inauguration of the same.
- (iv) Visit of Senior Police Officers to Casinos and its justification by DGP by the comparing the visit to casinos into religious places such as temples, churches.
- (v) Reported MMS/video clip of Police Personnel involved in sex act in Police vehicle.
- (vi) Failure to investigate bomb blast properly and efficiently.
- (vii) Total lack of any intelligence input on terrorist activity in relation to reported visit of USA based suspect Mr. Headly thereby creating anxiety in the minds of people on their safety as also on the capability of the force.

The following Members Spoke:-

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| 1. Shri Manohar Parrikar, Leader of Opposition | 5 02 p.m. |
| 2. Shri Dayanand Mandrekar | 5 27 p.m. |
| 3. Shri Francis D'Souza | 5 34 p.m. |
| 4. Shri Damodar Naik | 5 39 p.m. |
| 5. Shri Dilip Parulekar | 5 48 p.m. |
| 6. Shri Rajesh Patnekar | 5 45 p.m. |
| 7 Shri Vasudev Gaonkar | 5 58 p.m. |

SHRI RAVI NAIK, Minister for Home replied to the discussion

(2) S/SHRI MANOHAR PARRIKAR, VASUDEV GAONKAR, MAHADEV NAIK, DAMODAR NAIK, LAXMIKANT PARSEKAR, DILIP PARULEKAR, ANANT SHET, DAYANAND MANDREKAR AND RAJESH PATNEKAR raised the following matter of urgent public importance:

"That this House discusses the serious situation arisen out of increase in prices of all the essential commodities including fruits, vegetables, meat, rice, wheat, tur dal, moong, potato, onion, banana and inability of the Government machinery to control the same. This price rise is due to the lack of monitoring and control as also due to indifferent attitude of the Government causing anxiety in the minds of common man of Goa. The common man is suffering due to this price which is beyond his capability and pocket".

SHRI MANOHAR PARRIKAR, Leader of Opposition spoke on the Discussion.

SHRI JOSE PHILIP D'SOUZA, Minister for Civil Supplies and **SHRI DIGAMBAR KAMAT**, Chief Minister replied to the discussion.

(HOUSE ADJOURNED AT 7 21 PM TO MEET AT 11 30 AM ON FRIDAY 18 DECEMBER, 2009)

**ASSEMBLY HALL
PORVORIM-GOA
17 DECEMBER, 2009**

**J. N. BRAGANZA
SECRETARY**